under the centrally sponsored National Rural Drinking Water Programme for providing safe and adequate drinking water facilities in rural areas of the country. A budgetary provision of Rs. 11000 crore has been made under this programme in 2013-14. Up to 10% of funds allocated under this programme, allocated to States, could be utilized for sustainability of drinking water sources through artificial recharge of ground water and other methods, by providing rain water harvesting structures.

Special committee for inter-linking of rivers

4335. DR. CHANDAN MITRA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Supreme Court has directed the Government to constitute a Special Committee for inter-linking of rivers;
- (b) whether Government has undertaken any steps to fulfil the Supreme Court's direction, including the appointment of members;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Yes, Sir.

- (c) The nominations from the States involved in the interlinking of rivers and other Central Government Ministries have been called for as per direction of the Supreme Court for constitution of the Committee.
 - (d) Does not arise in view of replies to (a) to (c).

Utilisation of water from major dams

4336. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the parameters being followed currently in the country regarding the classification of reservoirs and dams;